

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 91/98

Date of Decision: 9/3/98

Mr. Venugopal Applicant.

Shri Suresh Kumar Advocate for
Applicant.

Versus

Union of India & 2 Ors. Respondent(s)

Shri R.R.shetty/Shri M.S.Ramamurthy Advocate for
Respondent(s)

CORAM:

Hon'ble Shri, Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri, P.F.Srivastava, Member(A).

(1) To be referred to the Reporter or not? *✓*

(2) Whether it needs to be circulated to
other Benches of the Tribunal? *✓*

R.G.Vaidyanatha
(R.G.VAIDYANATHA)
VICE CHAIRMAN

abp

IN THE CENTRAL ADMINISTRATIVE TRIBUNALGULE STAN BLDG. NO. 6, 3RD FLOOR, FORTMUMBAI BENCH, MUMBAIORIGINAL APPLICATION NO: 91/98.DATED THE 9TH DAY OF MARCH, 1998.

CORAM : Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri P.P.Srivastava, Member (A).

Mr.Venugopal,
 Executive Officer,
 Director General of Shipping,
 Jahaz Bhavan, Walchand Hirachand Marg,
Mumbai - 400 038. ... Applicant.

By Advocate Shri Suresh Kumar

v/s.

1. Union of India, through
 Secretary, Ministry of Surface and Transport,
 Transport Bhavan, Parliament Street,
New Delhi.
2. Director General of Shipping,
Jahaz Bhavan, Walchand Hirachand Marg, Official
Mumbai - 400 038. ... Respondents.

By Advocate Shri R.R.Shetty.

3. Shri K.S.Varadarajan,
 Executive Officer,
 Director General of Shipping,
 Jahaz Bhavan, Walchand Hirachand Marg, Private
Mumbai - 400 038. ... Respondent.

By Advocate Shri M.S.Ramamurthy.

I O R D E R I

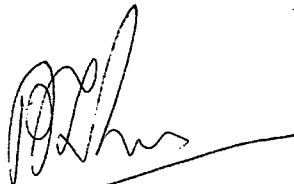
[Per Shri R.G.Vaidyanatha, V.C.]

Shri Suresh Kumar Learned Counsel for applicant submits that the relief claimed by him has been accepted in para 4(10) of the written statement of respondent Nos.1 and 2 and therefore the OA may be disposed of accordingly. ^{Issue on} Shri M.S.Ramamurthy for respondent No.3 joins at this point and questions the correctness of the statement in para-4.10.

After hearing both the sides, we observe that the OA does not survive in view of para 4(10) of the written statement of respondent Nos.1 and 2.



In the circumstances, OA is disposed of with no orders as to costs. However, this order will cause ^{contingent} no prejudice to the rights and conditions of respondent No.3. In case he is adversely affected by any order passed by ^{the} department, he is at liberty to approach the Tribunal.


(P.P. SRIVASTAVA)
MEMBER (A)


(R.G. VAIDYANATHA)
VICE CHAIRMAN

abp.

(K)